

FORM I

[See rule 4 (2)]

Photograph

1. Name of the applicant.....
2. Father's/Husband's name.....
3. Date of Birth.....
4. Whether SC/ST/OBC/General.....
5. Address (residence).....  
Pin.....  
Telephone/Mobile.....Fax.....E-Mail.....  
Address(official).....  
Pin.....Aadhaar No. ....PAN No.....  
Telephone/Mobile.....Fax.....E-Mail.....
6. Educational Qualifications (Please upload self-attested scanned copies).
7. Enrolment number and date of the Bar Council (Please upload self-attested copy)
8. Practicing in.....  
Civil side.....  
Criminal side.....  
Taxation side.....  
Revenue Courts.....
9. Whether Income-tax assessee.....
10. The application of (name of the applicant in block letters)  
Showeth

1. That the applicant is a person eligible for appointment as a notary under the Notaries Act, 1952, and clause (a) of rule 3 of the Notaries Rules, 1956;
2. That the applicant practices as an Advocate..... (herein state the name of the local area and name of court where he intends to practice as an Advocate)
3. That the number of notaries practicing in the local area is insufficient for the requirements thereof (Statement to be added stating grounds for Requirement of more Notaries).....
4. That no previous application of the applicant has been rejected or Withdrawn by him, within the preceding six months;

The applicant, therefore, prays that the Government be pleased to appoint and admit him as a notary under and by virtue of the Notaries Act, 1952 (53 of 1952), and clause (a) of rule 3 of the Notaries Rules, 1956, to practice in..... (Mention here the name of the local area where he/she intends to practice as Notary).

Dated.....day of.....20.....

.....  
Signature of the applicant

**Note : (1)** No hard copies or advance copies of the application in Form I and Form II will be accepted. The following documents shall be submitted at the time of the interview:-

- (i) Proof pertaining to date of birth, copy of Aadhaar and PAN Card (self-attested)
- (ii) Copy of Graduation Degree. (Self-attested).
- (iii) Copy of Law Degree. (Self-attested).
- (iv) Copy of Certificate of enrolment issued by the Bar Council concerned (self-attested).
- (v) No Objection Certificate issued by the Bar Council concerned State need to be submitted on selection as notary.
- (vi) Experience certificate from the concerned District Judge or Presiding Officer of the court or Tribunal where the applicant practices as an Advocate.